

मध्याह्न भोजन के पश्चात् लोक सभा चौदह बजकर छत्तीस मिनट पर पुनः सम्भवेत् हुई।

( श्रीमती मार्ग्रेट आल्वा पीठासीन हुई)

**STATEMENT BY MINISTER**

Regarding price policy for copra for 2000 season and raw jute for 2000-2001 season.

**ग्रामीण विकास मंत्री (श्री सुन्दर लाल पट्टा) :** भारत सरकार ने 2000 मौसम के लिए मिलिंग खोपरा की उचित औसत किस्म के लिए न्यूनतम समर्थन मूल्य 3250 रुपये प्रति क्विंटल तथा बाल खोपरा की उचित औसत किस्म के लिए 3500 रुपये प्रति क्विंटल निर्धारित किया है। इस प्रकार 2000 मौसम के दौरान, गत मौसम के उनके अपने-अपने न्यूनतम समर्थन मूल्यों में मिलिंग खोपरा के लिए 150 रुपये प्रति क्विंटल तथा बाल खोपरा के लिए 175 रुपये प्रति क्विंटल की वृद्धि हुई। न्यूनतम समर्थन मूल्यों में यह वृद्धि होने से खोपरा उत्पादकों द्वारा अधिक धन लगाने की तथा खोपरा की उत्पादकता तथा उत्पादन में वृद्धि होने की संभावना है।  
₹ ( व्यवधान)

SHRI P.C. THOMAS (MUVATTUPUZHA): Sir, this is too meagre a price. ...*(Interruptions)*

THE MINISTER OF RURAL DEVELOPMENT : Let me complete this statement please.

MR. CHAIRMAN: Let him finish his statement. I do not think that it is proper to disturb him while he is making the statement. You can speak later.

...*(Interruptions)*

MR. CHAIRMAN: I have not permitted any interruption. Let the Minister make the statement.

...*(Interruptions)*

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): I have given a notice.

MR. CHAIRMAN: It is all right. You can speak after he completes his statement but not before that.

...*(Interruptions)*

**श्री सुन्दर लाल पट्टा :** भारतीय राष्ट्रीय कृषि सहकारिता विपणन संघ, लिमिटेड (नेफेड) खोपरा के लिए मूल्य समर्थन कार्य करने के लिए नोडल एजेंसी के रूप में कार्य करता रहेगा।

भारत सरकार ने 2000-2001 मौसम के दौरान असम की टी.डी.-5 किस्म के लिए कच्चे पटसन की उचित औसत किस्म हेतु न्यूनतम समर्थन मूल्य 785 रुपये प्रति क्विंटल निर्धारित किया है। इस प्रकार गत मौसम के विभिन्न समर्थन मूल्यों की अपेक्षा 2000-2001 के दौरान न्यूनतम समर्थन मूल्यों में 35 रुपये प्रति क्विंटल की वृद्धि हुई। कच्चे पटसन की अन्य किस्मों तथा श्रेणियों के लिए ऐसे ही न्यूनतम समर्थन मूल्यों का निर्धारण सामान्य विपणन मूल्य अन्तरों को ध्यान में रखते हुए भारतीय पटसन आयुक्त, कपड़ा मंत्रालय द्वारा किया जायेगा।

भारतीय पटसन निगम कच्चे पटसन के लिए मूल्य समर्थन कार्य करेगा तथा जब कभी समुचित धन की आवश्यकता होगी, उसे वह समय पर दे दिया जायेगा। ताकि वह अपने कार्यों को कारगर ढंग से कर सके।

न्यूनतम समर्थन मूल्यों में वृद्धि से किसानों को पटसन की खेती में ज्यादा धन लगाने के लिए प्रोत्साहित करने की प्रत्याशा है तथा इससे कच्चे पटसन के उत्पादन और उत्पादकता में वृद्धि आयेगी।

SHRI P.C. THOMAS: The price of copra which has been declared is too meagre and the farmers are in a very difficult situation. ...*(Interruptions)* The situation is very grave. Apart from the low price, there are a lot of diseases too. The mite disease that destroys the crop is also on the anvil and nothing has been done by the Government of India so far. ...*(Interruptions)*

MR. CHAIRMAN: He has made an announcement on the support price. There can be no debate on that.

...*(Interruptions)*

MR. CHAIRMAN: Nothing will go on record now.

*(Interruptions)* \*

MR. CHAIRMAN: You may please note the appeal that he has made.

SHRI VARKALA RADHAKRISHNAN: I have asked for a clarification, not for a discussion. ...(*Interruptions*)

...(*Interruptions*)

MR. CHAIRMAN: You have said what you had to say. Please sit down. He cannot review and give a new price now. You have made your point. Please sit down.

...(*Interruptions*)

MR. CHAIRMAN: He cannot give a new price now, since you are raising this point. So, you may please sit down. He will look into it for future.

...(*Interruptions*)

MR. CHAIRMAN: I have said that nothing will go on record after the statement is made.

...(*Interruptions*)

स्भापति महोदय : चेयर की अनुमति के बिना रिकार्ड पर कुछ नहीं जायेगा। You may please sit down now. I am sorry, there is no provision for clarification under the Rules, whenever a statement is made.

...(*Interruptions*)

SHRI VARKALA RADHAKRISHNAN : Clarification is allowed. ...(*Interruptions*)

\* Not Recorded.

MR. CHAIRMAN: No. I am sorry. It is not allowed in this House. Will you please sit down?

...(*Interruptions*)

SHRI VARKALA RADHAKRISHNAN: Yesterday also it was allowed. ...(*Interruptions*)

MR. CHAIRMAN: It is not under the rules. You may please sit down.

...(*Interruptions*)

SHRI VARKALA RADHAKRISHNAN : I want to seek a clarification. This is a very important issue concerning Kerala. ...(*Interruptions*)

MR. CHAIRMAN: Under Rule 372, it is very clear that in this House we do not have a provision to seek clarification when a statement is made.

We have to take up Matters under Rule 377 and then, we have to discuss the Demands for Grants of the Ministry of Communications. We cannot open up another debate now. You can speak about this during the course of discussion on the Finance Bill. We cannot have a debate on this now.

...(*Interruptions*)

श्री प्रमोद महाजन : ऐसा कैसे चलेगा? They may find out some other way to raise this and not like this. ...(*Interruptions*)

MR. CHAIRMAN: Nothing is going on record. You are just wasting the time of the House. You may please sit down. Let me explain. Will you please sit down?

(*Interruptions*) \*

MR. CHAIRMAN: There is no point in shouting at me. You have said that you had given a notice. It must have gone to the hon. Speaker. The Speaker has not approved it and sent it to me. I do not have the notice, which you have given to him. It has not come back to me. Now, I cannot give you permission for something, which is not before me. The hon. Speaker has not approved it and sent it to me. So, you may please sit down.

...(*Interruptions*)

\* Not Recorded.

SHRI P.C. THOMAS: Madam, protesting against this, we stage a walk out.

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*(At this stage, Shri P.C. Thomas and some other  
hon. Members left the House.)*

MR. CHAIRMAN: Now, we go to Item No.10, Motion for Election to Committee. Shri Shanmugam.

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